



The Kerala Agricultural University (Amendment) Act, 1972

Act 10 of 1972

Keyword(s):

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Amendments appended: 18 of 1973, 6 of 1974, 15 of 1980, 6 of 1989, 7 of 1997, 16 of 2001

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THE KERALA AGRICULTURAL UNIVIERSITY

(AMENDMENT) ACT, 1972^[1]

(Act 10 of 1972)

An Act to amend the Kerala Agricultural University Act, 1971

Preamble.—WHEREAS it is expedient to amend the Kerala Agricultural University Act, 1971, for the purposes hereinafter appearing;

BE it enacted in the Twenty-third Year of the Republic of India as follows:-

1.Short title.—This Act may be called the Kerala Agricultural University (Amendment) Act, 1972.

2.Amendment of section 58.—In section 58 of the Kerala Agricultural University Act, 1971 (33 of 1971) (hereinafter referred to as the principal Act), for the proviso to sub-section (4) the following provisos shall be substituted, namely:-

“Provided that the Government may, within a period of six months from the date specified in the notification under sub-section (1) or in the order under sub-section (3), with the concurrence of the University—

(a).direct that any person who has so become an employee of the University shall cease to be an employee of the University and shall become an employee of the Government, if in the opinion of the Government the continuance of such person as an employee of the University has the effect of depriving any other person, who has superior claim and who is willing to be appointed under the University, of employment under the University; or

(b).transfer to the University any employee of the Government who on the date specified in the notification under sub-section (1) or in the order under sub-section (3), as the case may be, was eligible to become an employee of the University, and who has superior claim than any person who has become an employee of the University on that date:

Provided further that if, in the opinion of the University, any person employed in any of the institutions referred to in sub-section (3) immediately before the date specified in the order under that sub-section in relation to that institution or any person transferred to the University under the preceding proviso, is not suitable, the University may move the Government within a period of two years from the date specified in the said order or the date of transfer of the person to the University, as the case may be, to take back such person to the service of the Government, and thereupon the Government shall take back such person to the service of the Government.”

3.Amendment of section 60.—In section 60 of the principal Act—

(1)to sub-section (1), the following proviso shall be added, namely:-

“Provided that the examinations for the students of the Agricultural College and Research Institute, Vellayani and the students of the Kerala Veterinary College and Research Institute, Mannuthy, to be conducted during the year 1972 shall be conducted, and the degrees, diplomas and certificates to be granted on the successful completion of such examinations shall be granted by the Kerala University or the Calicut University, as the case may be, if a request in that behalf is made to that University by the University established under this Act as if the College had been affiliated to the Kerala University or the Calicut University, as the case may be.”;

(2).for sub-section (2), the following sub-section shall be substituted, namely:-

“(2) Notwithstanding anything contained in this Act or the Statutes, Ordinances or Regulations made thereunder, any student of any college specified in sub-section (1) of section 58 who is studying for any examination of the Kerala University or the Calicut University shall be permitted to complete his course and preparation therefor, and the University established under this Act shall make arrangements for holding for such students, examinations in accordance with the curricula of studies of the Kerala University or the Calicut University, as the case may be, until he completes the said course of studies.”

4.Repeal and saving.—(1) The Kerala Agricultural University (Amendment) Ordinance, 1972 (1 of 1972), is hereby repealed.

(2).Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act as if this Act had come into force on the 29th day of January, 1972.

Act 18 of 1973

THE KERALA AGRICULTURAL UNIVERSITY (AMENDMENT) ACT, 1973^[1]

An Act further to amend the Kerala Agricultural University Act, 1971.

Preamble. —WHEREAS it is expedient further to amend the Kerala Agricultural University Act, 1971, for the purpose hereinafter appearing;

Be it enacted in the Twenty-fourth Year of the Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Agricultural University (Amendment) Act, 1973.

(2) It shall be deemed to have come into force on the 21st day of April, 1973.

2. *Amendment of section 27.*—In section 27 of the Kerala Agricultural University Act, 1971 (33 of 1971) (hereinafter referred to as the principal Act), to sub-section (12), the following proviso shall be added, namely:—

"Provided that where the post of the first Vice-Chancellor after the commencement of this Act falls permanently vacant before the expiry of the period for which he has been appointed, either by resignation or otherwise, the Chancellor may appoint another person as Vice-Chancellor for a period not exceeding three years, on such terms and conditions as the Chancellor may determine".

3. *Repeal and saving.*—(1) The Kerala Agricultural University (Amendment) Ordinance, 1973 (4 of 1973), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

THE KERALA AGRICULTURAL UNIVERSITY (AMENDMENT) ACT, 1974 [\[1\]](#)

(Act 6 of 1974)

An Act further to amend the Kerala Agricultural University Act 1971.

Preamble.--WHEREAS it is expedient further to amend the Kerala Agricultural University Act 1971 for the purpose hereinafter appearing;

BE it enacted in the Twenty-fifth Year of the Republic of India as follows:-

1. *Short title and commencement.*--(1) This Act may be called the Kerala Agricultural University (Amendment) Act, 1974.

(2) It shall be deemed to have come into force on the 27th day of November, 1973.

2. *Amendment of section 61.*--In sub-section (2) of section 61 of the Kerala Agricultural University Act 1971 (33 of 1971) (hereinafter referred to as the principal Act), for the words "two years" the words "three years" shall be substituted.

3. *Repeal and saving.*--(1) The Kerala Agricultural University (Second Amendment) Ordinance, 1973, (16 of 1973) is hereby repealed. Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

THE KERALA AGRICULTURAL UNIVERSITY

(AMENDMENT) ACT, 1980 [\[1\]](#)

(Act 15 of 1980)

An Act further to amend the Kerala Agricultural University Act, 1971.

Preamble.—WHEREAS it is expedient further to amend the Kerala Agricultural University Act, 1971, for the purposes hereinafter appearing;

BE it enacted in the Thirty-first Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Agricultural University (Amendment) Act, 1980.

(2) It shall be deemed to have come into force on the 7th day of June, 1980.

2. *Substitution of new section for section 15.*—For section 15 of the Kerala Agricultural University Act, 1971 (33 of 1971) (hereinafter referred to as the principal Act), the following section shall be substituted, namely:—

“15. *Term of office of members of Executive Committee.*—(1) An elected member of the Executive Committee shall cease to hold office on the day immediately preceding the date of reconstitution of the General Council which elected him.

(2) The members of the Executive Committee, other than the elected members who have ceased to hold office by virtue of the provisions of sub-section (1), shall be competent to exercise the powers and perform the function of the Executive Committee under this Act and the Statutes, Ordinances and Regulations.

(3) The quorum for any meeting of the members of the Executive Committee, other than the elected members who have ceased to hold office of virtue of the provisions of subsection (1), shall be three.

(4) No person other than an *ex-officio* member or the member representing the Indian Council of Agricultural Research shall be eligible to hold office for more than two terms in succession.“.

3. *Amendment of section 29.*—In section 29 of the principal Act,—

(a) for sub-section (1) the following sub-section shall be substituted, namely:—

“(1) The Chancellor may, if he considers it necessary, appoint a Pro-Vice-Chancellor in consultation with the Vice-Chancellor and the Executive Committee”.;

(b) in subsection (3), for the words “shall be such as may be prescribed” the words “shall be determined by the Chancellor” shall be substituted;

(c) for subsection (4), the following sub-section shall be substituted, namely:—

“(4) Subject to the provisions of this Act and the Statues, Ordinances and Regulations, the powers and functions of the Pro-Vice-Chancellor shall be determined by the Chancellor in consultation with the Vice-Chancellor.”

4. *Repeal and saving.*—(1) The Kerala Agricultural University (Amendment) Ordinance, 1980 (3 of 1980), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

THE KERALA AGRICULTURAL UNIVERSITY (AMENDMENT)

ACT, 1989 [\[1\]](#)

(ACT 6 OF 1989)

An Act further to amend the Kerala Agricultural University Act, 1971.

Preamble .—WHEREAS it is expedient further to amend the Kerala Agricultural University Act, 1971, for the purposes hereinafter appearing;

BE it enacted in the Thirty-ninth year of the Republic of India as follows: —

1 *Short title and commencement* .— (1) This Act may be called the Kerala Agricultural University (Amendment) Act, 1989.

- It shall be deemed to have come into force on the 14 th day of September, 1988.

2 *Amendment of section 3*.— In sub-section (5) of section 3 of the Kerala Agricultural University Act, 1971 (33 of 1971) (hereinafter referred to as the principal Act), for the word “Mannuthy”, the word “Vellanikkara” shall be substituted.

3 *Amendment of section 7*.— In section 7 of the principal Act for items (9) and (10), the following items shall be substituted, namely: —

“(9) to establish with the prior approval of the Government and maintain colleges relating to agriculture, fisheries, dairying, veterinary medicine, animal science, home science, agricultural engineering, forestry, water management and soil conservation and allied sciences;

(10) to establish and maintain laboratories, libraries, research stations, institutions and museums for teaching, research and extension education;

(10A) to raise and maintain farms and plantations for teaching, research and extension education.”.

4 *Amendment of section 10*.— In section 10 of the principal Act, —

(i) the figure and brackets “(1)”, at the beginning shall be omitted;

(ii) under the heading “Elected Members”, for items (1) and (2), the following items shall be substituted namely:

“(1) five members elected according to the principles of proportional representation by means of single transferable vote by the Members of the Legislative Assembly from

among themselves, of whom, one shall be a member belonging to a Scheduled Caste or a Scheduled Tribe;

(2) two members elected by the students of the post-graduate courses and one member elected by the students of the Doctorate Degree Courses in the University, from among themselves;”;

(iii) under the heading “Members nominated by the Chancellor”, —

(a) for item (2), the following item shall be substituted, namely: —

“(2) five farmers, of whom, one shall be a member belonging to a Scheduled Caste or a Scheduled Tribe;”;

(b) for item (5), the following item shall be substituted, namely: —

“(5) two women;”;

(c) for item (8), the following item shall be inserted, namely: —

“(8) four members to represent agricultural labour, of whom, one shall be a member belonging to a Scheduled Caste;”;

(d) after item (9), the following item shall be inserted, namely: —

“(10) two members belonging to the Scheduled Caste and one member belonging to a Scheduled Tribe, of whom one shall be a member of the Legislative Assembly of the State.”.

5 Amendment of section 14.—In section 14 of the principal Act, under the heading “Other Members”, for item (4), the following items shall be substituted, namely: —

“(4) five non-official members of the General Council, elected by the Council, of whom, one shall be a member belonging to a Scheduled Caste or a Scheduled Tribe and one shall be a woman;

- one member elected from among the students in the General Council, by the Council:

Provided that the member shall hold office for a period of one year from the date of election or till he or she ceases to be a member of the General Council whichever is earlier.”.

6 Amendment of section 17. — In sub-section (1) of section 17 of the principle Act, for item (j), the following item shall be submitted, namely : —

“(j) Two members from among the Post Graduate Students and one member from among the Research Students of the University, elected in such manner as may be prescribed;” .

7 . *Amendments of section 28.* — In section 28 of the principal Act, after sub-section (9), the following sub section shall be inserted, namely: —

“(9A) Subject to ratification by the Executive Committee the Vice-Chancellor shall have power to suspend the teachers and other employees of the University and to take disciplinary action against them.

(9B) The Vice-Chancellor shall exercise supervision and control over the residence and discipline of students.”.

8 *Repeal and saving.*— (1) The Kerala Agricultural University (Amendment) Ordinance, 1988 (15 of 1988), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amendment by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

ACT 7 OF 1997 [\[1\]](#)

THE KERALA AGRICULTURAL UNIVERSITY (AMENDMENT)

ACT, 1997

An Act further to amend the Kerala Agricultural University Act, 1971.

Preamble. — whereas it is expedient further to amend the Kerala Agricultural University Act, 1971, for the purposes hereinafter appearing;

be it enacted in the Forty-eighth Year of the Republic of India as follows:—

1.. *Short title and commencement.* —(1) This Act may be called the Kerala Agricultural University (Amendment) Act, 1997.

(2) It shall come into force at once.

2. *Amendment of section 10.*—In the Kerala Agricultural University Act, 1971 (33 of 1971) (hereinafter referred to as the principal Act), in section 10,—

(i) under the heading "Ex-Officio Members",—

(a) after item (4), the following item shall be inserted, namely:—
"(4A) the Agricultural Production Commissioner;"

(b) for item (5), the following item shall be substituted, namely :—

"(5) the Principal Secretaries or the Secretaries or the Special, Secretaries to Government, as the case may be, in the Departments of Agriculture, Animal Husbandry, Co-operation, Development, Finance, Fisheries and Forest;"

(ii) under the heading "Elected Members",—

(a) in item (6), for the words "one member", the words "two members" shall be substituted;

(b) for item (8), the following item shall be substituted, namely:—

"(8) seven members elected by the Presidents of the Grama Panchayats, three members elected by the Presidents of the Block Panchayats and one member elected by the Presidents of the District Panchayats in the State, from among themselves, in accordance with the principle of proportional representation by means of single transferable vote:

Provided that out of the seven members elected by the Presidents of the Grama Panchayats one shall be a woman and one shall be a member belonging to a Scheduled Caste or a Scheduled Tribe;"

(c) after item (9), the following item shall be inserted, namely :—

"(10) two members elected by the permanent labourers of the University from among themselves.";

(iii) under the heading "Members nominated by the Chancellor" after item (10), the following items shall be inserted, namely:—

"(11) the Chairman or the Managing Director of—

(i) the State Farming Corporation of Kerala Limited;

(ii) the Plantation Corporation of Kerala Limited;

(iii) the Kerala Agro Machinery Corporation Limited;

(iv) the Kerala State Horticultural Products Development Corporation Limited;

(v) the Oil Palm India Limited;

(vi) Kerafed;

(vii) the Kerala Agro-Industries Corporation Limited;

(12) the President, Kerala State Co-operative Agricultural Development Bank;

(13) one farmer who shall be the winner of an award for agriculture instituted by the Government of Kerala;

(14) five eminent scientists in the field of agriculture and allied subjects, not being employees of the University, nominated by the Chancellor, as recommended by a Committee consisting of—

(i) the Agricultural Production Commissioner;

(ii) the Member in charge of Agriculture in the State Planning Board; and

(iii) the Chairman of the Science, Technology and Environment Committee.";

(iv) under the heading "Other Members", after item (2), the following item shall be inserted, namely:—

"(3) the Member of the Legislative Assembly representing the constituency in which the headquarters of the University is situated."

3. *Amendment of section 14.*—In the principal Act, in section 14,—

(i) under the heading "Ex-officio Members", for item (3), the following items shall be substituted, namely:—

"(3) the Agricultural Production Commissioner;

(4) the Principal Secretaries, the Secretaries or the Special Secretaries, as the case may be, in the Department of Agriculture, Animal Husbandry, Finance and Fisheries;"

(ii) under the heading "Other Members"—

- in item (4), for the words "five non-official members", the words "eight non-official members" shall be substituted;

- after item (5), the following items shall be inserted, namely:—

"(6) three scientists of the General Council, nominated by the Chancellor;

(7) the Member of the Legislative Assembly representing the constituency in which the headquarters of the University is situated."

4. *Amendment of section 15.* —In section 15 of the principal Act,—

(i) in sub-section (1), for the words " An elected member", the words "An elected or nominated member" shall be substituted;

(ii) in sub-section (2), for the words "other than the elected members", the words "other than the elected or nominated members" shall be substituted;

(iii) in sub-section (3), for the words "other than the elected members", the words "other than the elected or nominated members" shall be substituted.

5. *Amendment of section 27.* —In the principal Act, in section 27,—

(i) to sub-section (6), the following provisos shall be added, n amely:—

"Provided that a Vice-Chancellor appointed under this section shall cease to hold office on his completing the age of sixty-five years:

Provided further that a person appointed as Vice-Chancellor before the commencement of the Kerala Agricultural University (Amendment) Act, 1997, and holding office as such at the commencement of the said Act shall cease to hold office—

(a) on his completing the age of sixty-five years; or

(b) on the date of commencement of the said Act, if he has already completed sixty-five years of age at such commencement .";

(ii) for sub-section (7), the following sub-section shall be substituted namely :—

"(7) The emoluments and other conditions of service of the Vice-Chancellor shall be such as may be prescribed,";

(iii) for sub-section (11), the following sub-section shall be substituted, namely :—

"(11) In the event of a temporary vacancy or permanent vacancy occurring in the office of the Vice-Chancellor, the Pro-Vice-Chancellor shall exercise the powers and perform the duties of the Vice-Chancellor and in his absence, the Chancellor shall make necessary arrangements in consultation with the Pro-Chancellor for exercising the powers and performing the duties of the Vice-Chancellor until a Vice-Chancellor appointed under the provisions of this Act assumes office."

ACT 16 OF 2001

THE KERALA AGRICULTURAL UNIVERSITY (AMENDMENT) ACT, 2001 [\[1\]](#)

An Act further to amend the Kerala Agricultural University Act, 1971.

Preamble.--WHEREAS it is expedient further to amend the Kerala Agricultural University Act, 1971, for the purposes hereinafter appearing;

BE it enacted in the Fifty-second Year of the Republic of India as follows:--

1. *Short title and commencement.*--(1) This Act may be called the Kerala Agricultural University (Amendment) Act, 2001.

(2) It shall come into force at once.

2. *Amendment of section 2.*--In section 2 of the Kerala Agricultural University Act, 1971 (33 of 1971) (hereinafter referred to as the principal Act,) clause (18) shall be omitted.

3. *Amendment of section 3.*--In section 3 of the principal Act, in sub-section (1), the words "a Pro-Vice-Chancellor, if any" shall be omitted.

4. *Amendment of section 10.*--In section 10 of the principal Act,--

(i) under the heading "Ex-officio Members",--

(a) item (4) shall be omitted;

(b) for item (5), the following item shall be substituted, namely:--

"(5) The Principal Secretary, Secretary or the Special Secretary to Government, as the case may be, in the Department of Agriculture, Finance, Fisheries and Animal Husbandry;"

(c) in item (10), for the words " the Chief Conservator of Forests", the words "the Principal Chief Conservator of Forests" shall be substituted;

(d) for items (11), (12),(13),(14) and (15), the following items shall be substituted, namely:--

"(11) the Chairman, Rubber Board;

(12) the Chairman, Spices Board;

(13) the Chairman, Marine Products Export Development Authority;

(14) the Director, Central Plantation Crops Research Institute;

(15) the Director, Kerala Forest Research Institute;

(16) one representative of the Indian Council of Agricultural Research;

(17) the Member of the Legislative Assembly representing the constituency in which the headquarters of the University is situated.";

(ii) for the items under the heading "Elected Members", the following items shall be substituted, namely:--

"(1) four members elected according to the principles of proportional representation by means of single transferable vote by the Members of the Legislative Assembly from among themselves, of whom one shall be a member belonging to a Scheduled Caste or a Scheduled Tribe;

(2) One member elected by the Deans of Faculties of the University from among themselves;

(3) four members elected by the teachers of the University from among themselves according to the principles of proportional representation by means of single transferable vote;

(4) two members elected by the students of the University from among themselves according to the principles of proportional representation by means of single transferable vote;

(5) two members elected by the non-teaching staff of the University from among themselves according to the principles of proportional representation by means of single transferable vote;

(6) Two members elected by the permanent labourers of the University from among themselves according to the principles of proportional representation by means of single transferable vote" .;

(iii) for the items under the heading "Members nominated by the Chancellor", the following items shall be substituted, namely:--

"(1) four eminent Scientists in the field of agriculture and allied subjects from the concerned University or from outside;

(2) four farmers of whom one shall be a member belonging to a Scheduled Caste or Schedule Tribe and one shall be a woman;

(3) one member from the Association of Planters Kerala;

(4) two Presidents of the Grama Panchayat."

5. *Amendment of section 14.*--In section 14 of the principal Act,--

(i) for the items under the heading "Ex-officio members", the following items shall be substituted, namely:--

"(1) the Vice-Chancellor;

(2) the Agricultural Production Commissioner and the Principal Secretary, Secretary or Special Secretary to Government, as the case may be, in the Finance Department;

(ii) under the heading "Other Members",--

(a) in item (4), for the words "eight non-official members", the words "five non-official members" shall be substituted;

(b) items (5) and (6) shall be omitted.

6. *Amendment of section 17.*-- In section 17 of the principal Act, in sub-section (1), clause (b) shall be omitted.

7. *Amendment of section 24.*-- In section 24 of the principal Act, item (4) shall be omitted.

8. *Amendment of section 27.*-- In section 27 of the principal Act, in sub-section (11), the words "the Pro-Vice-Chancellor shall exercise the powers and perform the duties of the Vice-Chancellor and in his absence" shall be omitted.

9. *Omission of section 29.*-- Section 29 of the principal Act shall be omitted.

10. *Amendment of section 47.*-- In section 47 of the principal Act,--

(i) for sub-section (2), the following sub-section shall be substituted, namely:--

"(2) the annual accounts of the University shall be submitted by the Vice-Chancellor to the Government, who shall cause an audit to be carried out by the

Accountant General or the Director of Local Fund Audit as they may appoint in this behalf.";

(ii) for sub-section (4), the following sub-section shall be substituted, namely:--

"(4) The Executive Committee shall submit a copy of the accounts and audit report to the Government along with a statement of action taken by the University on the audit report for the financial year ending on 31st March of the year, on or before the 1st day of March of the succeeding year and on such receipt the Government shall immediately cause the same to be laid on the table of the Legislative Assembly if it is in session, and if it is not in session in the next session immediately following such receipt."

11. *Amendment of section 57.*-- In section 57 of the principal Act, for sub-section (2), the following sub-section shall be substituted, namely:--

"(2) The General Council shall, after consideration of the annual report ending on 31st March of the year, forward it to the Government with comments as may be deemed necessary on or before the 15th day of September of the succeeding year and the Government shall immediately cause a copy of the report together with its comments to be laid on the table of the Legislative Assembly, if it is in session, and if it is not in session in the next session immediately following such receipt".

12. *Dissolution of the General Council.*--(1) Notwithstanding anything contained in the principal Act or the Statutes made thereunder, on and from the date of commencement of the Kerala Agricultural University (Amendment) Act, 2001, the General Council of the Kerala Agricultural University shall stand dissolved and all the members of the said Council shall be deemed to have vacated their offices as such, on such dissolution.

(2) The General Council dissolved under sub-section (1) shall be reconstituted in accordance with the provisions of the principal Act, within a period of six months from the date of such dissolution.

(3) The Chancellor may, by nomination, constitute the General Council to exercise the powers and perform the functions of the General Council during the period between the dissolution of the General Council under sub-section (1) and the reconstitution of the same under sub-section (2).

1 Received the assent of the Governor on 26-12-2001 and published in the Kerala Gazette Extraordinary No.2062, dated 26-12-2001.
